

बीमा विनियामक और विकास प्राधिकरण INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY

Ref: 94/OIC/COMP/10-11

February 26, 2013

Dr. A.K.Saxena Chairman cum Managing Director The Oriental Insurance Company Limited "Oriental House", A-25/27, Asaf Ali Road, New Delhi – 110 002

Dear Sir,

Re: Inspection of complaint pertaining to M/s. Oriental Insurance Company Limited – August 2010; Complainant: Mr. C.A.G. Mehta – Complaint No.94/OIC/COMP/10-11 – Delay in issuance of Mediclaim Policy – Violation of Regulation 4(6) Regulation 5 of IRDA PPHI Regulations 2002

We draw your attention to your letter 22.05.2012 in regard to delay in issuance of Mediclaim Insurance Policy/non-issue of premium receipt and delay in informing the Authority on the status of the complaint. The competent authority has taken serious note of your company's violation of Regulations 4(6) and 5 of PPHI Regulations 2002.

While no further charges are pressed for the moment, you are advised to scrupulously adhere to the various provisions of the IRDA PPI Regulations 2002.

The receipt of this letter may be acknowledged.

Yours faithfully,

(Yegnapriya Bharath) 26/2/13

Joint Director

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